

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-89(PB)/2017

IN THE MATTER OF:

Vivek Agarwal

.... Applicant/Petitioner

v.

Kanak Resources Management Ltd.

.... Respondent

under Section 9 of IBC

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

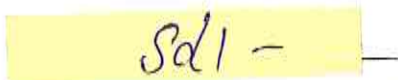
For the Applicant/Petitioner:

For the Respondent:

Mr. Ashutosh Kumar, Advocate for Deepak Arora (IRP)

ORDER

The report concerning constitution of Committee of Creditors as per the provisions of Section 21 (1) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 is taken on record. The same shall be considered at the time of final disposal.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)